

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2678
ANSWERED ON:16.08.2004
COMPLIANCE OF NOISE AND EMISSION NORMS
Nikhil Kumar Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government has extended the deadline for a segment of diesel genset suppliers to comply with noise and emission limits stipulated by the Environment (Protection) Rules, 1986;
- (b) if so, the facts thereof and the reasons therefor; and
- (c) the steps taken/proposed to be taken for compliance of the noise and emissions limits within the prescribed deadline?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) An extension of time of one year from 1st July, 2004 to 1st July, 2005 for the implementation of emission norms for diesel engines upto 19 kW has been given to those suppliers who have obtained Type Approval Certificate for at least one of their engine models or have submitted the bank guarantee and also contributed towards the study being carried out by the Indian Institute of Science, Bangalore for development of genset diesel engines to comply with emission limits. An extension for emission norms has also been given to engines in the range of 176 kW - 800 kW for four months upto 1st November, 2004.

For implementation of noise standards for diesel engines, an extension of six months from 1st July, 2004 to 1st January, 2005 has been given.

(c) The Government has taken various steps for compliance of the noise and emission limits which include the following :

- (1) Stipulated norms for emission and noise are made mandatory at the manufacturing stage itself.
- (2) Testing agencies have been identified to check the compliance as per the procedure evolved by the Central Pollution Control Board.
- (3) All the diesel engines (for genset application) and genset manufacturers are required to get their engines and gensets Type Approved before selling.
- (4) The Central Pollution Control Board in coordination with the State Pollution Control Boards/Pollution Control Committees periodically monitors the compliance of the emission and noise limits for the gensets in use.